

Statement

State-wise Distribution of approved Special Economic Zones

State	Formal approvals	Notified SEZs
Andhra Pradesh	103	68
Chandigarh	2	2
Chhattisgarh	1	0
Delhi	1	0
Dadra & Nagar Haveli	4	0
Goa	7	3
Gujarat	50	27
Haryana	46	30
Himachal Pradesh		0
Jharkhand	1	1
Karnataka	52	27
Kerala	24	11
Madhya Pradesh	14	5
Maharashtra	111	55
Nagaland	2	0
Orissa	10	6
Pondicherry	1	0
Punjab	10	2
Rajasthan	8	7
Tamil Nadu	69	49
Uttar Pradesh	34	16
Uttarakhand	13	12
West Bengal	25	11
GRAND TOTAL :	578	322

Land occupied for SEZs

418. DR. GYAN PRAKASH PILANIA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) how much agricultural land has so far been allotted/utilised or acquired by State Governments for setting up of SEZs; State-wise;

(b) how much is waste and barren land, single crop land and double cropped land;

(c) whether double-crop land did not exceed 10 per cent of the total required for the SEZ;

- (d) approximate loss of agriculture production; and
 (e) statistics pertaining to displacement of farmers and their rehabilitation?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) Out of 578 formally approved SEZs, a total of 322 Zones have since been notified over an area of 39,036 hectares approximately. State-wise distribution with land size is given in the Statement. (See below)

(b) to (e) Land is a State subject. Land for Special Economic Zones (SEZs) is procured as per the policy and procedures of the respective State Governments. State Governments have been advised that in case of land acquisition for SEZs, first priority should be for acquisition of waste and barren land and if necessary single crop agricultural land could be acquired for the SEZs. If perforce and portion of double cropped agricultural land has to be acquired to meet the minimum area requirements, especially for multi-product SEZs, the same should not exceed 10% of the total land required for the SEZ. The Board of Approval for SEZs only considers those proposals, which have been duly recommended by the State Government. Further, pursuant to the decision of Empowered Group of Ministers (EGOM) in its meeting held on 5th April, 2007, the State Governments have been informed on 15th June, 2007 that the Board of Approval will not approve any SEZs where the State Governments have carried out or propose to carry out compulsory acquisition of land for such SEZs after 5th April, 2007. As per the information made available by the developers in respect of 381 SEZs, 82.3% of land is waste/barren/dry/industrial, 15% of land is single crop and 2.7% of land is double crop. As regards rehabilitation of displaced persons, State Governments have their own policies and procedures to deal with this issue.

Statement

State-wise area of notified Special Economic Zones (In hectares)

(As on 19th June, 2008)

S.No.	State	Notified SEZs Area
1	2	3
1	Andhra Pradesh	9881.8715
2	Chandigarh	58.4566
3	Chhattisgarh	0
4	Dadar & Nagar	0
5	Delhi	0
6	Goa	249.475
7	Gujarat	12483.6346
8	Haryana	1340.2409
9	Jharkhand	36.4218
10	Karnataka	1946.7731
11	Kerala	564.6242

1	2	3
12	MP	164.117
13	Maharashtra	6956.591
14	Nagaland	0
15	Orissa	694.1653
16	Pondicherry	0
17	Punjab	46.124
18	Rajasthan	556.2584
19	Tamil Nadu	3582.8182
20	Uttaranchal	28.1426
21	UP	235.5661
22	West Bengal	210.44429
TOTAL :		39035.7246

Ban on imports from China

419. SHRI A. ELAVARASAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government imposed ban on import of China Mobiles and consumer items recently;

(b) if so, the details thereof;

(c) whether Government also considers for permanent ban on toxic toys and other consumables from China which may cause serious environmental and health impact;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) The Government has extended the ban on import of dairy products from China *vide* Notification No.111 (RE-2008)/2004-2009 dated 16th June, 2009. The ban has been extended for a period of six months from 24th June, 2009. *Vide* Notification No. 112 (RE-2008)/2004-2009 dated 16th June, 2009 Import of 'Mobile Handsets' (classified under EXIM Code '8517') without International Mobile Equipment Identity (IMEI) No. or with all Zeroes IMEI is prohibited with immediate effect. *Vide* Notification No.113 (RE-2008)/2004-2009 dated 16th June, 2009 the Government has prescribed standards for import of toys.

(c) to (e) In addition to provisions made under the Import Policy, imported goods are also subject to all applicable domestic laws, rules, orders, regulations, technical specifications, environmental and safety norms as applicable to domestically produced goods.